

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:839  
ANSWERED ON:27.02.2015  
VACANT DEFENCE LAND  
Shetty Shri Gopal Chinayya

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether ample defence land in Mumbai East, Maharashtra particularly in Mallad Complex is lying vacant;
- (b) if so, the details thereof;
- (c) whether multi-storey residential buildings have been built around the said land and if so, the details thereof;
- (d) whether any notification has been issued regarding ban on reconstruction of old buildings built decades ago and if so, the details thereof and reasons therefor;
- (e) whether the Government has received representations / requests against this notification; and
- (f) if so, the details thereof and the action taken by the Government thereon?

**Answer**

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

- (a) & (b): No defence land is surplus. All open spaces / defence lands are utilized / earmarked for defence purposes.
- (c) Information on buildings built around defence land in Mallad Complex is not held by the Ministry of Defence.
- (d) The Government has issued guidelines for issue of no objection certificate by Local Military Authority in respect of any construction coming up in the vicinity of defence establishments. In case of establishments notified under the Works of Defence Act, 1903, construction is not permitted within notified safety / security zone.
- (e) & (f): Representations / requests have been received from time to time against the guidelines referred in (d) above. Based on the representations received, a decision was taken to review the guidelines.